

(9) (12)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
N. DELHI.

CCP 116/93 in
OA 2138/91

DATE OF DECISION: 21.7.1993.

Azad Singh

... Petitioner.

Versus

Shri Anant Kumar,
The Executive Engineer,
C.P.W.D.,
Delhi.

... Respondent.

CCRAM:

THE HON'BLE MR. JUSTICE V.S. MALIMATH, CHAIRMAN.
THE HON'BLE MR. S.R. ADIGE, MEMBER(A).

For the Petitioner.

Shri A.K. Gaur, proxy for
Shri V.P. Sharma, Counsel.

For the Respondent.

Shri S.S. Bhatia, E.E. (Deptt.
official).

JUDGEMENT (ORAL)

(By Hon'ble Mr. Justice V.S. Malimath,
Chairman)

Shri Bhatia, E.E. (Departmental official) appearing for the respondents, submitted that some time was spent in verifying the records to ascertain whether the petitioner has a longer period of service than Shri Ram Niwas Yadav who has been reengaged in pursuance of the judgement in C.A.291/1969. They have now come to the conclusion that the petitioner has longer period of service. They have, therefore, decided to reengage the petitioner as per the direction of the Tribunal. Shri Bhatia also gave an undertaking that reengagement of the petitioner will take place within a period of one week and the petitioner is directed to approach the respondent for that purpose. Recording the undertaking given by the representative as aforesaid, this CCP is disposed of.

S.R. Adige
(S.R. ADIGE)
MEMBER(A)

V.S. Malimath
(V.S. MALIMATH)
CHAIRMAN